

- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item No. (2) above.

[Placed in Library. See. No. LT-3538A/93.]

**Notification under Administrative Tribunal Act. 1985.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL BALKRISHNA WASNIK): On Behalf Of Shrimati Margaret Alva, I beg to lay on the Table a copy of the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 41(E) in Gazette of India dated the 1st February, 1993 under sub-section (1) of section 37 of the Administrative Tribunal Act, 1985.

[Placed in Library. See. No. LT-3539/93.]

**Annual Report and Review of the working of the Regional Computer Centre, Chandigarh for 1991-92 and statement for delay in laying these papers.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIA-

MENTARY AFFAIRS (SHRI MUKUL BALKRISHNA WASHNIK): On Behalf Of Shri P.R. Kumaramangalam I beg to lay on the Table -

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh, for the year 1991-92.
- (2) A statement (Hindi and English versions) Showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See. No. LT-3540/93.]

13.02 hrs

**FOREIGN EXCHANGE REGULATION (AMENDMENT) BILL\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): I beg to move for leave to introduce a Bill further to amend the Foreign Exchange Regulation Act, 1973.

MR. DEPUTY SPEAKER: The question is :

"The leave be granted to introduce a Bill further to amend the Foreign Exchange Regulation Act, 1973."

THE MOTION WAS ADOPTED

DR. ABRAR AHMED: I introduce the Bill.